GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4464

TO BE ANSWERED ON THE 23RD MARCH, 2021/ CHAITRA 2, 1943 (SAKA)

CONFERRED IPS

4464. PROF. SAUGATA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has noticed that a number of State Governments are reluctant to follow the procedures to award conferred Indian Police Service (IPS) to the police personnel;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to ensure their deserving promotion on time?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) to (b): No such instance has come to the notice of the Central Government.
- (c): The Central Government determines the vacancy in IPS cadre in terms of the provisions contained in the IPS Recruitment Rules, 1954 read with IPS (Appointment by Promotion) Regulations, 1955. During last three years (2018 to 2020), 266 State Police Service (SPS) officers have been inducted into IPS on promotion under provision sub-rule (1) of Rule 9 of the IPS (Recruitment) Rules, 1954 in various States/UTs.
